CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

OA/305/1993

	Date of Decision: 03.01.200	<u>)0</u>
The Chief General Mana	ger : Petitioner (s)	
Mr.B.N. Doctor	: Advocate for the petitioner(s	9)
	Versus	
Mr. D.M. Parmar	:_Respondent(s)	
	:Advocate for the Respondent((<u>s</u>)
CORAM		
The Hon'ble Mr.	P.C. Kannan : Member (J)	
	JUDGMENT	
1. Whether Reporters of	Local papers may be allowed to see the judgment?	
2. To be referred to the R	eporter or not?	
3. Whether their Lordship	s wish to see the fair copy of the Judgment?	\
4. Whether it needs to be	circulated to other Benches of the Tribunal?	0

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The Chief General Manager, Gujarat Telecom Circle, Ashram Road, Ahmedabad.

= Applicant =

(Advocate: Mr. B.N. Doctor)

Versus

Shri. D.M. Parmar, Residing at Pritampura Society, Near Girdharnagar, Shahibaug, A'bad.

= Respondent =

ORAL ORDER

O.A 305 OF 1993

Date: 03.01.2000

Per Hon'ble Shri. P.C. Kannan : Member (J).

The applicant, namely the Chief General Manager, Gujarat Telecom Circle has filed the present O.A under Section 19 of the Administrative Tribunals Act and prayed for the following reliefs:-

- "A. The Judgment and award dated 08.10.1991 (Annexure A1) passed by the Hon'ble Central Administrative Tribunal, Ahmedabad, be quashed and set aside;
- B. Such other and further relief as may be deemed just and proper be granted."
- 2. As there has been a delay in filing the present O.A, the applicant has also filed condonation application for condoning the delay in filing the O.A. The M.A was allowed on 30.09.1993 and the delay was condoned.
- 3. Heard Mr. B.N. Doctor. In the light of the Judgments of the Apex Court in the cases of K.P. Gupta Vs. Controller of Printing and Stationery [1996 (1) SCC 69] and in the case of Ajay D. Panalkar Vs. Management of Pune Telecom Dept., [1999 Lab 1 C 221] and number of orders

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passed by this Tribunal in similar matters, this Tribunal has no jurisdiction to entertain the present O.A. The O.A is therefore not maintainable. Accordingly, we direct the registry to return the O.A to the applicant for filing before such authorities as may be deemed fit.

4. The O.A is disposed of accordingly.

(P.C. Kannan) Member (J)

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FORM NO. 21 (See Rule 114)

AL AHMEDABAD BENCH	IN THE CENTRAL ADMINISTRATIVE TRIBUN
of 199 <u>93</u>	OA/TA/RA/CP/MA/PT 305
APPLICANT (s)	Chief Camiletecon
RESPONDENT (s)	D-M parmers

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